

(a) whether Government have received any complaints against Commercial Builders in Delhi for violating the building by-laws as prescribed by the Delhi Development Authority;

(b) if so, details thereof; and

(c) the action taken or proposed by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (c). The New Delhi Municipal Committee has reported that there are no such complaints in its jurisdiction. The Municipal Corporation of Delhi and the Delhi Development Authority have reported that there are complaints of unauthorised have construction in violation of the Building Bye-laws in its area, but no separate record of violation of the Bye-laws by the commercial builders is maintained. However, action is taken against any such cases under the provisions of the Delhi Municipal Corporation Act, 1957 and the Delhi Development Act, 1957 respectively.

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Setting up of ESI Hospital at Haldia

3321. SHRI SATYAGOPAL MISRA: Will the Minister of LABOUR be pleased to state:

(a) whether Government propose to set up an ESI Hospital at Haldia;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No, Sir.

(b) Does not arise.

(c) There are at present about 2850 insured persons in Haldia area. The construction of a separate hospital for this small number is not considered justified. The State Government have, therefore, reserved twelve beds in the State Government hospital at Haldia for the use of ESI beneficiaries.

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Rice to Andhra Pradesh

3322. SHRIMATI J. JAMUNA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the quantum of rice supplied to Andhra Pradesh for public distribution during the last six months;

(b) whether the quota was sufficient to meet the requirements of the State;

(c) whether Government propose to increase the quota in near future; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAN PATEL): (a) A Statement giving the required information is given below.

(b) to (d). The monthly allocation of rice to Andhra Pradesh for PDS is being made on the basis of the month-wise demand projected by the State Government, the stocks in the Central Pool, relative needs of other States, level of procurement in Andhra Pradesh etc. However, supplies from the Central Pool are supplemental in nature and are not meant to meet the entire demand of the State for PDS.

STATEMENT

The Allotment and offtake of Rice under PDS in respect of Andhra Pradesh from February to July, 1990

(In '000 tonnes)

<i>Month</i>	<i>Allotment</i>	<i>Offtake</i>
1	2	3
February	80.0	91.4
March	85.0	91.0
April	85.0	81.3
May	135.0	96.7
June	135.0	155.0
July	135.0	145.9

1-1 SC/ST'S JOBS
Central Assistance for Scheduled Castes Welfare Programmes

welfare Schemes in various States during this year; and

(b) if so, the details thereof, State-wise?

3323. SHRI KODIKUNNIL SURESH:
 Will the Minister of WELFARE be pleased to state:

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(a) whether Union Government have given any special financial assistance for the implementation of Scheduled Castes Wel-

(b) A statement is laid on the table of the House.

STATEMENT

State-wise details of 1st instalment of Special Central Assistance to Special Component Plan for Scheduled Castes released this year to 24 States/UTs. out of the total allocation of Rs. 215 crores

(Rs. in lakh)

<i>Sl. No.</i>	<i>States/UTs</i>	<i>Amount released</i>
1	2	3
1.	Andhra Pradesh	740.03